

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.242/2021

This the 08th day of July, 2021.

**Coram : Hon'ble Shri Jayesh V.Bhairavia, Member (J)
Hon'ble Dr. A.K.Dubey, Member (A)**

Chetan H. Vyas, S/o.Shri Hariprasad
Male, Aged 50 years,
Superintendent of Customs (Group B), Customs, Mundra.
Residing at 117, Shailganga Tenaments, Near I.P.School,
Neelkant Mahadev Road, Chandkheda,
Ahmedabad – 382 424. **Applicant**

(By Advocate : Shri Anil Gidwani)

Versus

- 1. Union of India**
Notice to be served through:
Secretary, Revenue
Ministry of Finance,
North Block, New Delhi – 110001.
- 2. Central Board of Indirect Taxes,**
Notice to be served through:
The Chairman, CBIC,
Ministry of Finance,
Department of Revenue,
New Delhi- 110001.
- 3. Chief Commissioner of Customs,**
Gujarat Zone, Custom House,
Near All India Radio, Navrangpura,
Ahmedabad – 380 009.
- 4. Commissioner of Customs**
Mundra Commissionerate,
Custom House, Mundra Port,
Kutch, Gujarat 370 421. **Respondents**

O R D E R (ORAL)

Per : Hon'ble Shri J.V. Bhairavia, Member (J)

1. It is noticed that representation filed by the applicant for redressal of his grievance before this Tribunal is pending and period of six months time of filing of the said representation is yet not over.

2. As per the provisions under Section 20(2)(b) of the Administrative Tribunals Act, 1985, six months period from the date of representation is not over. Hence, the OA is premature. This Tribunal declined to entertain this OA at this stage. The OA stands dismissed as premature. No order as to costs.

**(A.K.Dubey)
Member (A)**

**(J.V.Bhairavia)
Member (J)**

nk